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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

ON THE 15th OF MAY, 2024

WRIT PETITION No. 12087 of 2024

BETWEEN:-

**RAMRAJ SINGH S/O SHRI HARIBHAGAT SINGH
PARIHAR, AGED ABOUT 75 YEARS, OCCUPATION:
AGRICULTURE R/O VILLAGE KOTARKALA TEHSIL
GOPAD BANAS DISTRICT SIDHI (MADHYA PRADESH)**

.....PETITIONER

(BY SHRI UPENDRA SINGH BAGHEL - ADVOCATE)

AND

- 1. SUB DIVISIONAL OFFICER GOPAD BANAS
DISTRICT SIDHI (MADHYA PRADESH)**
- 2. TEHSILDAR VRITYA SEMARIYA TEHSIL GOPAD
BANSA DISTRICT SIDHI (MADHYA PRADESH)**
- 3. HARIDAS S/O VISHESHAR BANI, AGED ABOUT 70
YEARS, OCCUPATION: AGRICULTURE R/O
VILLAGE MORCHA TEHSIL GOPAD BANAS
DISTRICT SIDHI (MADHYA PRADESH)**

.....RESPONDENTS

***(STATE BY SMT. SWATI ASEEM GEORGE - DEPUTY GOVERNMENT
ADVOCATE)***

.....
*This petition coming on for admission this day, the court passed the
following:*

ORDER

This petition under Article 226 of Constitution of India has been filed
seeking following relief(s):-

- i. Summon the entire relevant record from the possession of
the respondents for kind perusal of this Hon'ble Court;

ii. A writ in the nature of *mandamus* may kindly be issued directing Respondent No.1/SDO Sidhi to decide Appeal No.109/appeal/2022-23 expeditiously;

iii. That, the respondent nos.2 may kindly be directed to take necessary action in light of order dated 11.07.2022 contained in Annexure P/2;

iv. Issue any other writ order or direction as this Hon'ble Court deems fit and proper, in the interest of justice.

2. At the outset, it is submitted by counsel for petitioner that this petition has rendered infructuous.

3. It is, accordingly, **dismissed as infructuous.**

S.M.



**(G.S. AHLUWALIA)
JUDGE**